

**Before Shri R.S. Virk, District Judge (RETD.)**  
**appointed to hear objections/representations in the matter of PACL Ltd.**  
**as so referred to in the order dated 15/11/2017, of the Hon'ble Supreme Court**  
**passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI and**  
**duly notified in SEBI Press release no. 66 dated 08/12/2017.**

**File no. 241/2**

**Applicant : Nand Kishore Sahu**

**Present : None**

**Order :**

1. This application/petition had been received through SEBI office on 29-01-2018.
2. The applicant herein is seeking advice as to when and how an amount of Rs. 6,40,000/- deposited by him with PACL for purchase of plot worth Rs. 9,00,000/- in Pearls Royal Garden at Bhopal would be refunded.
3. The prayer detailed above does not warrant any action on my part because as per SEBI press release No. 66/2017 I have been appointed by the PACL Committee headed by Hon'ble Mr. Justice (Retd.) R.M. Loddha to hear objections/representations received by the said committee against attachment of properties standing in the name of PACL for Sale thereof for payment of sale proceeds to the investors. Consequently, the application in hand stands dismissed. File be consigned to records.

**Date : 21/02/2018**

  
**R. S. Virk**  
**Distt. Judge (Retd.)**